

समाचार की ओर आकर्षित किया गया है, जिसमें पाकिस्तानी एजेंटों द्वारा भारतीय बच्चों के अपहरण तथा उन्हें मारकर उनके शवों की खाल में भर कर सोने के तस्कर व्यापार सम्बन्धी रहस्य प्रकट किया गया है ;

(ख) क्या यह सच है कि ऐसे कार्य करने वाले पाकिस्तानी एजेंटों के गिरोह में लगभग 2,000 व्यक्ति हैं, जिनका इससे प्रत्यक्ष अथवा अप्रत्यक्ष सम्बन्ध है ; और

(ग) यदि हां, तो इस सम्बन्ध में सरकार ने क्या कार्यवाही की है ?

गृह-कार्य मन्त्रालय में राज्य मन्त्री तथा प्रतिरक्षा मन्त्रालय में प्रतिरक्षा सम्भरण मन्त्री (श्री हाथी) : (क) जी हां ।

(ख) सरकार के पास ऐसी कोई सूचना नहीं है ।

(ग) प्रश्न ही नहीं उठता ।

### हिन्दी संस्थाओं के लेख

5387. श्री रमापति राव :

श्री यशपाल सिंह :

श्री प्रिय गुप्त :

क्या शिक्षा मंत्री यह बताने की कृपा करेंगे कि :

(क) जिन हिन्दी संस्थाओं को अनुदान दिये गये हैं क्या उनके हिसाब-किताब की जांच किसी सरकारी अधिकरण के द्वारा करवाई जाती है ;

(ख) यदि हां, तो उन संस्थाओं के नाम क्या हैं जिनके हिसाब-किताबों की जांच करवाई जा चुकी है ;

(ग) यदि उपरोक्त भाग (क) का उत्तर नकारात्मक हो, तो उसके क्या कारण हैं ; और

(घ) इस सम्बन्ध में क्या कार्यवाही करने का विचार है ?

शिक्षा मन्त्रालय में उपमन्त्री (श्री भक्त बशंत) : (क) से (घ) . स्वैच्छिक हिन्दी संगठनों द्वारा हिन्दी के प्रसार और विकास के लिए भारत सरकार से प्राप्त अनुदानों के हिसाब किताब की जांच चार्टर्ड लेखाकारों द्वारा की जानी अपेक्षित है । अनुदान के समुचित उपयोग से संबंधित चार्टर्ड लेखाकार का प्रमाण-पत्र भेजने पर भी जोर दिया जाता है । जहाँ कहीं आवश्यक हो, अनुदानों के हिसाब-किताब की नमूने के तौर पर, नियंत्रक और महालेखा परीक्षक द्वारा भी जांच की जा सकती है । जैसा कि अनुदान की शर्तों के अन्तर्गत अपेक्षित है अब तक सभी अनुदान पाने वालों ने चार्टर्ड लेखाकार द्वारा प्रमाणित जांच लेख भेज दिए हैं ।

### Report regarding Scheduled Areas

5388. Shri Manoharan:

Shri A. V. Raghavan:

Will the Minister of Home Affairs be pleased to state:

(a) whether Governor of each State having Scheduled areas is required to submit annually a report to the President regarding the administration of scheduled areas within three months of the close of the financial year;

(b) if so, whether a statement will be laid down on the Table as to how far the constitutional direction has been satisfied during the past five years ending with 1965-66; and

(c) what steps Government propose to take to see that reports are submitted within the time fixed in the Constitution?

The Minister of State in the Ministry of Home Affairs and Minister of Defence Supplies in the Ministry of Defence (Shri Hathli): (a) to (c). The Constitution does not prescribe any time limit within which the Governors concerned are to submit their annual Report to the President. How-

ever, in April 1959, the State Governments were requested to furnish these Reports for the financial year in the month of June every year. A statement showing the dates of receipts of the Reports from State Governments in the Ministry of Home Affairs and the dates of their transmission to the President's Secretariat is laid on the Table of the House. [Placed in Library. See No. LT-6311/66]. Attention of the Chief Minister of Madhya Pradesh, from which reports for 1963-64 and 1964-65 and of Chief Ministers Maharashtra and Gujarat, from which reports for 1964-65 are awaited, has already been drawn to the delay in the submission of their Reports.

#### Jeep Incident at Jorhat

5389. **Shri Hem Barua:** Will the Minister of Home Affairs be pleased to state:

(a) the further information that has been collected about the jeep incident at Jorhat, Assam, on the 7th March, 1966 in which some Naga Underground leaders were involved; and

(b) if so, the details thereof?

**The Minister of State in the Ministry of Home Affairs and Minister of Defence Supplies in the Ministry of Defence (Shri Hathi):** (a) and (b). The jeep which was apprehended at Jorhat on the 7th March, 1966, was occupied by the so-called Food and Agriculture Minister and the Home Secretary of the so-called Naga Federal Government and four others. From among the others two were arrested under section 25(A) of the Arms Act, read with rule 81 of the Defence of India Rules and were released on court bail the next day. Some documents were seized by the police but these were given by the court in zimma of the so-called Home Secretary of so-called Naga Federal Government with a direction to produce them when required. Photostat copies of important documents have, however, been kept by the Police.

#### Pro-Urdu Demonstration

5390. **Shri S. M. Banerjee:**  
**Shri Ram Harkh Yadav:**  
**Shri Daji:**

Will the Minister of Home Affairs be pleased to state:

(a) whether a batch of workers of Uttar Pradesh Urdu Mohafez Dasta (U.P. Urdu Protection Band) held a demonstration in front of the Parliament House on the 17th April, 1966 for the recognition of Urdu;

(b) if so, the demands of the Dasta demonstrators; and

(c) Government's reaction thereto?

**The Deputy Minister in the Ministry of Home Affairs (Shri Vidya Charan Shukla):** (a) No such demonstration took place on the 17th April. However some volunteers of Urdu Mohafez Dasta, Uttar Pradesh sat in front of Parliament House on 22nd April, 1966 and started a 24-hour token hunger-strike which ended on 23rd April, 1966.

(b) Their demand was for the recognition of Urdu as the second Official language in Uttar Pradesh, Bihar and Andhra Pradesh and in the Union Territory of Delhi.

(c) Government do not propose to advise the President to issue directions under Article 347 of the Constitution for the recognition of Urdu as second official language in these States.

#### पेट्रोलियम का निर्वहन

5390. डा० लक्ष्मीनन्द सिन्घवी :

श्री हुकम चन्द कछवाय :

श्री स० मो० बनर्जी :

श्री प्रकाशवीर शास्त्री :

श्री बाबी :

श्री शिव गुप्त :

क्या पेट्रोलियम और रसायन मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि भारतीय तेल